IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

WP No. 23250 of 2024

(CHINMAY MISHRA Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated: 13-11-2024

Shri Abhinav Dhanodkar - Advocate for petitioner.

Shri Bhuwan Gautam - Government Advocate for respondent/State.

Pursuant to order dated 09.08.2024, compliance report has been filed by respondent/State wherein it is stated that after investigation FIR No. 280 of 2024 dated 15.08.2024 has been registered for the offence punishable under Sections 76 and 79 of the Bhartiya Nyay Sanhita read with Section 75 of the Juvenile Justice (Care and Protection of Children) Act, 2015 against the offender. Further investigation is going on and final report under Section 173 shall be filed before the concerned Court.

Learned counsel for petitioner has drawn the attention of this Court to order dated 30.08.2024 passed in M.Cr.C. 36890/2024 wherein it has been mentioned that the respective prosecution agency has not considered the provisions of POCSO Act and nothing is mentioned in the case diary on this aspect hence, Police Commissioner, Indore was directed to examine the matter in view of the POCSO Act, 2012 and submit a report before the Registry of this Court within one month. The said order has not been complied with.

Let a show-cause notice be issued to Police Commissioner, Indore as to why contempt proceedings may not be initiated against him for non-compliance of the aforesaid order dated 30.08.2024.

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An affidavit to this effect shall be filed within a week and Police Commissioner, Indore is directed to remain personally present before this Court on the next date of hearing.

Learned counsel for petitioner submits that he has drafted some guidelines and seeks permission to place the same on record.

Registry is directed to take on record the guidelines prepared by the counsel for petitioner.

Re-notify on 25.11.2024.

(SURESH KUMAR KAIT) CHIEF JUSTICE (SUSHRUT ARVIND DHARMADHIKARI) JUDGE

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